Court injunctions by Jute Employers

. 1231. SHRI SUKOMAL SEN: the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether he is aware of the fact that the jute employers in West Bengal got injunctions from the Court without any petition; and
- (b) if so, what is Government's reaction thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHR) JAGANNATH KAUSHAL): (a) (b). I am not aware that the iute employers in West Bengal got injunctions from a court without any petition. The Hon'ble Member has given the particulars of the matter and so it is not possible to indicate the Government's reaction thereto.

कस्थनो कानून का उत्त्रंधन

1232 श्री,हुद्यदेव नाराष्ट्रण प्राद्धः ज्यमा विधि, न्याय ग्रीर कश्मनी कार्य मंत्री यह बताने की कुरा करेंगे कि !

- (क) प्रभात जर्दा फक्ट्री, टी० आर.०. प्लोर मिल, मुजफ्फरपुर, बिहार तया नागीन पारीख जमशेदपुर, बिहार द्वारा कम्पनी मधिनियम के उपबन्धों का कब-कब उल्लं-घन किया गया ; ग्रीर
- (ख) उपर्यक्त फैक्टियों के विरुद्ध कौत-सी कार्यवाही कव शुरू की गई?

विधि, न्याय स्रोग कस्पनी कार्य मंत्रालय में उप मंत्री (श्री गुलाम नबी प्रश्वाद) (क) तथा (ख) मैसर्स प्रभात जर्दा फ्रीन्ट्री, टी २ ग्राई० पत्रीर, मिल, म्जुफ्तर-पुर, बिहार ग्रौर नागीत पारीख़, जमशेद-पुर, बिहार कम्पनी ग्रिधिनियम, के अन्तर्गात पंजीकृत नहीं है। इसलिए छन्त मधितियम ने उपबन्धों के उल्लंघत का प्रश्न उत्पन्न नहीं होता है।

Illegal Occupation of properties pertaining to Punjab Wakf Board

1233. SHRI SYED SHAHABUDDIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of Wakf properties in adverse occupation in the region falling within the jurisdiction of the Punjab Wakf Board so far identified as on 1st April, 1982;
- (b) the number of properties cluded in (a) above for which legal action was taken by the Board for their recovery;
- (c) the number of cases which have been decided:
- (d) the number included in aboye which were decided in favour of the Board;
- (e) the number included in (d) above of properties where adverse possessions have been vacated and physical possession restored to the Board; and
- (f) whether the Board has gone in an appeal in those cases which were decided against it and if so, the number of such cases pending in various Courts and their Court-wise break up?

THE MINISTER OF LAW, TICE AND COMPANY **AFFAIRS** JAGANNATH KAUSHAL): (SHRI (a) 932.

- (b) 458.
- (c) 75.
- (d) 27
- (e) Nil.
- (f) Yes, Sir. The Board has in for an appeal in all the 48 cases, which were decided against it. 23 appeals are pending in the Courts District Judges concerned and 25 appeals in the High Court of Punjab and Haryana.